

lobby for China's admission to the United Nations.

BORDER ROADS DEVELOPMENT BOARD

•172. SHRI M. P. BHARGAVA: Will the Minister of DEFENCE be pleased to state:

- (a) the present composition of the Border Roads Development Board;
- (b) what is the term of this Board;
- (c) how often does it meet; and
- (d) how is its work coordinated with that of the Directorate General of Border Roads?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN) : (a) The Border Roads Development Board is composed of 14 members, including the Prime Minister, who is the Chairman. The members are: —

The Defence Minister.
Shri V. K. Krishna Menon.
Cabinet Secretary.
Foreign Secretary.
Transport Secretary.
Defence Secretary.
Secretary, Kashmir Affairs.
Chief of the Army Staff.
Chief of the Air Staff.
Financial Adviser (Defence).
Consulting Engineer (Road Development).
Director General Border Roads and
Secretary, Border Roads Development Board.

(b) The Board consists of members as may be nominated by the Prime Minister. No term has been prescribed.

(c) The Board meets as and when required.

†Transferred from the 1st March, 1963.

(d) The Director General Border Roads is the head of the Engineering Organisation set up for construction of border roads and functions under the Board.

EMPLOYMENT OF TECHNICAL PERSONNEL

♦396. SHRI KRISHNA CHANDRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 195 in the Rajya Sabha on 13th November, 1962 and state;

(a) whether there is any arrangement to keep a record of those persons who receive employment after getting technical training under the schemes run by his Ministry; and

(b) if the answer to part (a) above be in the negative, how then the success of the scheme is judged or any evaluation made thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) > No.

(b) The success of the scheme depends on the standard of skill acquired by the trainees.

ALLOCATION OF ADDITIONAL FUNDS FROM THE COMMON HOUSING FUND TO SINGARENI COLLIERIES COMPANY

♦397. SHRI P. K. KUMARAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to refer to the answer given to Unstarred Question No. 420 in the Rajya Sabha on the 22nd January, 1963 and state:

(a) whether Singareni Collieries Company have been allotted additional funds subject to adjustments from future allocations from the Common Housing Fund;

(b) if so, how much amount has been granted; and

(c) if the reply to part (a) above be in the negative, how the Management propose to provide quarters for about 10,000 workers who are in need of the same?